

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/7/2019 &  
M.A. NO. 60/30/2019  
in  
ORIGINAL APPLICATION NO. 060/1179/2018**

**Chandigarh, this the 18<sup>th</sup> day of February, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Amit Kumar s/o Lakhender Parshad Gupta aged 24 years R/o House No. 1735, Vikas Nagar, Mauli Jagran, Chandigarh-160102, Group C
2. Manoj Kumar Saha, s/o Late Shyam Babu Saha aged 25 years R/o House No. 3011, Sector 15-D, Chandigarh - 160015.

.....Petitioners

(Present:Mr. Jagdeep Jaswal, Advocate)

Versus

1. Sanjay Mitra, IAS, Secretary, Union of India, Ministry of Defence, South Block, New Delhi -110011.
2. Lt. Gen. Surinder Singh, Chief Signal Officer (CSO), Western Command, Chandimandir, Panchkula (Haryana) 134107.
3. Lt. Gen. Kamal Jit Singh, Commanding Officer, Western Command, Signal Regiment, Pin 900475.

....RESPONDENTS

((Present: Mr. Sanjay Goyal, Advocate)

**ORDER (oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Mr. Goyal, learned counsel appearing for respondents seeks and is allowed permission to file compliance affidavit in the Court itself. The same is taken on record, subject to all just exceptions. It is prayed in the compliance affidavit that since the order of this

Tribunal has been complied with, therefore, this C.P. has been rendered infructuous, and may be disposed of as such.

2. Counsel representing the petitioner does not object to the prayer made by the learned counsel for respondents.

3. Therefore, the C.P. is closed at this stage. Notice issued is discharged. Pending M.A. also stands disposed of.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 18.02.2019**  
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